

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO. : 438 of 2000.

Dated this Friday, the 11th day of August, 2000.

CORAM : Hon'ble Shri D. S. Baweja, Member (A).

Hon'ble Shri S. L. Jain, Member (J).

Er. Karpurapu Vara Prasadrao,
R/o. 10, Mukund Apartments,
Gandharva Nagari,
Nashik Road - 422 101.

... Applicant.

(In person)

VERSUS

1. Union of India through
The General Manager,
Currency Note Press,
Nashik Road - 422 101.

... Respondents.

(By Advocate Shri V.S. Masurkar)

OPEN COURT ORDER

PER : Shri D. S. Baweja, Member (A).

Applicant in person. The Counsel for respondents brought to our notice that the applicant has used obnoxious language against the various authorities in the O.A. and until and unless these remarks are withdrawn, the respondents do not intend to file any reply.

2. We have gone through the O.A. and find that at number of places there is harsh and derogatory language used against the department, Members of the Bench and also alleging causing harassment to the applicant. The O.A. in this form cannot be entertained. The applicant is given liberty to delete the

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derogatory words and allegations made in the O.A. on the various pages and after this is done, the O.A. will be taken up for further hearing.

3. At this stage, the applicant submits that he may be granted liberty to withdraw this O.A. and file a fresh O.A. deleting objectionable sentences.

4. In view of the above, the O.A. is disposed of as withdrawn with the liberty to file fresh O.A. No costs.

S.L. Jain
(S.L. JAIN)
MEMBER (J).

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D. S. BAWAJA
(D. S. BAWAJA)
MEMBER (A).